

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 03/2023

In the matter of:

Sh. Manish Kumar

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH:- 13.03.2024INDEX

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Filed by:

New Delhi:

Dated: 6.03.2023
Delhi Pollution Control Committee

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE.**

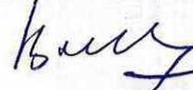
IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal taken up the present matter on 08.12.2023 on the basis of public complaint filed by Mr. Manish. Applicant has filed the present application with the prayer to remove illegal encroachments and illegal constructions at pond in Kishangarh (Village Mehrauli).
2. That, in compliance of the orders passed by this Hon'ble Tribunal a joint inspection of the site was carried out on 08.08.2023, by the team of officials of DPCC, Wetland Authority of Delhi, DDA, Revenue Department (South West). During the inspection it was observed that there is a boundary wall around the pond built by DDA and some amount of sewage water was being discharged through small drains from the houses into the pond despite having sewerage system in the locality. Copy of the joint inspection report is enclosed herewith as **ANNEXURE-1**.
3. That, in view of the joint inspection, DPCC has issued directions to Delhi Jal Board to ensure that the sewage should be treated before discharging the

Manish

same to any surface water and submit ATR within 7 days. Copy of the letter dated 02.02.2024 addressed to DJB is enclosed herewith as ANNEXURE -2.

4. That, response from Delhi Jal Board is awaited.
5. In view of the above, the present status report may kindly be taken on record.



(Dr. B.M.S. Reddy)
Sr. Environmental Engineer

श्रीमान जी

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आज रोज दिनांक 08/08/2023 अदिशानुसार NGT Court Order Dated - 21/02/2023 जिसके तहत Joint Inspection के आदेश हुए थे आज महकमा (D.D.A) की तरफ से एजिर हुए श्री हेमन्त (नायब तहसीलदार), राहुल मीना (AE), महकमा DWA (Delhi Wetland Authority) की तरफ से राजेश रोशन (O.A.) एजिर हुए। महकमा DPCC की तरफ से अमजद मान (J.E.) एजिर हुए। महकमा Revenue Department की तरफ से पटवारी सन्दिप कुमार एजिर हुए। तालाब के चारों तरफ DDA महकमा द्वारा बनाई गई चार दिवारी है। DDA द्वारा बनाई गई चार दिवारी के अन्दर किसी तरह की encroachment नहीं है। लेकिन DDA के उपरिष्ठ अधिकारियों को बताया कि प्लॉट - 1168 (New) 21672 (Old) का रकबा (12-0) है लेकिन नोंके पर रकबा पूरा नहीं है। सभी क्षेत्र स्थिती की जानकारी बाद मिरान देरी पता लगेगी। Joint Inspection के दौरान देखा गया कि तालाब की चार दिवारी के अन्दर नुडा कंकट डाला हुआ है व सीवेज का पाणी भी अन्दर जा रहा था। नोंके पर तालाब के अन्दर DDA अधिभाग का Board लगा हुआ था।

रिपोर्ट देना है।

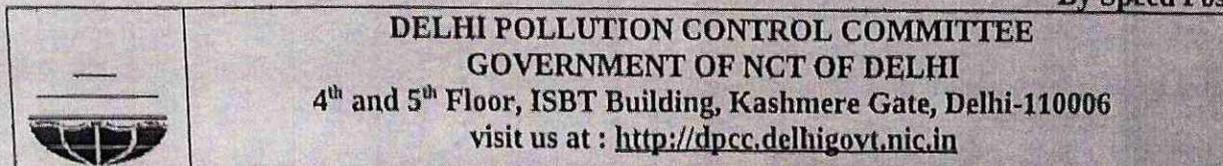
[Signature]
 Rajesh/Rohan
 08/08/2023

[Signature]
 AMZAD KHAN (JEE, DPCC)
 8860364102

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 RAJESH ROSHAN
 Office Asst
 9773042205

[Signature]
 08-8-2023
 AE/SMD-5/DDA
 986721257

[Signature]
 08-08-2023
 Mayank Singh
 NT/LM/53-I
 9990413672

NGT Matter
By Speed Post

F. No. DPCC/CMC-II/OA-03/2023/ 17-18

Dated: 02-02-2024

Subject: Directions under section 33(A) of Water (Prevention and Control) Act 1974 in compliance of orders of Hon'ble National Green Tribunal (NGT) in OA No. 03/2023 -reg.

Whereas, in the matter of OA No.03/2023 titled "Manish Kumar Vs. Govt. of NCT of Delhi" a grievance was filed before the Hon'ble National Green Tribunal regarding the illegal encroachment and constructions in a pond in Vasant Kunj area adjacent to Kishan Garh village. In the complaint, it was also alleged that untreated sewage is also being discharged in the pond.

And whereas, Hon'ble National Green vide its order dated 21.02.2023 constituted a joint Committee comprising of District Magistrate (South), DDA, DPCC and Delhi Wetland Authority (DWA) to inspect the pond in question and to submit a factual report.

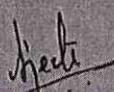
And whereas, the Joint Committee inspected the pond on 08.08.2023 and it was observed, along with other observations, that although there is sewerage system in the area, some of the houses around the pond are discharging untreated sewage directly into the pond through small drains.

And whereas, Delhi Jal Board is mandated to ensure that the sewage should be treated before discharging the same to any surface water.

Now therefore, you are directed to ensure that no house hold around the pond shall discharge any untreated sewage in the pond and shall connect all the wastewater/sewage produced by the household to sewerage system existing in the area.

The ATR after ensuring the action is required to be submitted to DPCC within 07 days of the issue of this letter, so that the Hon'ble NGT may be apprised accordingly.

This is being issued as per the approval of the Competent Authority in DPCC.


 (Ajeeta Dayal Agrawal)
 Incharge, (CMC-II)

To,

The Member (Water),
 Delhi Jal Board, Govt. of NCT of Delhi,
 Varunalya Phase-II,
 Jhandewalan, Karol Bagh,
 New Delhi - 110005